

4.8.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Heard learned counsel for the applicant. Shri Sachan, learned counsel appearing for the applicant has submitted that applicant was engaged as Chaukidar on 28.9.1981. he worked on the post upto 2.3.1985. Thereafter for no reason he was not allowed to work on the post. This application has been filed on 29.2.2000 i.e. after about 15 years from the date the cause of action arose to the applicant. For this long and inordinate delay the only explanation is that the applicant had fallen ill and he was suffering from ~~some~~ ailment of Epilepsy, The nature of illness is such that it cannot be accepted that applicant was rendered incapable of approaching this Tribunal for this long time. Thus, the explanation given is not satisfactory. The application is rejected as time barred. No order as to costs.

S. Biswas
MEMBER(A)

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VICE CHAIRMAN

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